## THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-48/2017/3050 /A

From :-

Smti Pronita Morang,

Joint Registrar (Vigilance),

Gauhati High Court,

Guwahati.

To,

Shri Biswajit Chakraborty, District & Sessions Judge,

Nagaon.

Dated Guwahati, the 6 May, 2025.

Sub:-

Casual leave.

Ref:-

Your letter No.DJN/4094 dated 05.05.2025.

Sir,

With reference to the above, I am directed to inform you that your earned leave granted on 08.05.2025 and 09.05.2025 has been converted into casual leave on 08.05.2025 and 09.05.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 06.05.2025 till the morning of 13.05.2025.

Yours faithfully,

- 5d-

JT. REGISTRAR (VIGILANCE)

**Memo No.HC.VII-48/2017/3051/A, dated** 6, 5, 2025 Copy to:.

1. The Project Manager, Gauhati High Court.

06.06.2h

JT. REGISTRAR (VIGILANCE)